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CP 28/94  
in  
OA 508/93.

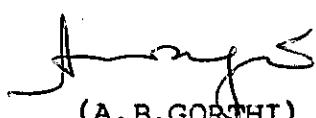
Dt. of Order: 21-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Shri A.V.Haridasan, Member (J)).

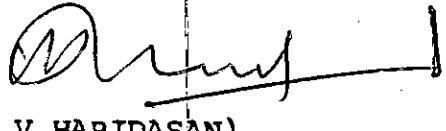
\* \* \*

Heard Shri Sanaka Ramakrishna Rao, learned counsel for the ~~contempt~~ petitioner and Shri N.R.Devraj, learned counsel for the Respondents. The remaining grievance of is that no post in Group-A has been reserved to be offered to him the ~~petitioner~~ in case he succeeds in the application as directed in the interim order of the Tribunal dt. 20-8-93.

To-day Sri N.R.Devraj, counsel for the Respondents submits under instructions that one post in Group-A was reserved to offer to the applicant and he also produced an official communication from the Ministry of Railways addressed to General Manager, South Central Railway, in which it is made clear that one post in Group-A is reserved to offer to the applicant in case he succeeds in the main O.A. Hence we do not find any merits in the ~~contention~~ <sup>Prayer</sup> s of the applicant to initiate ~~contempt~~ action against the respondents. Hence the notice issued to the Respondents is discharged.

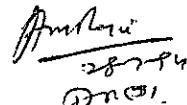
  
(A.B.GORTHI)

Member (A)

  
(A.V.HARIDASAN)

Member (J)

Dt. 21st July, 1994.  
Dictated in Open Court.

  
Amala  
28/7/94  
D.N.C.I.

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